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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 12th August, 2026

Uploaded on: 13th August, 2026

CNR No. DLHC010361612026

+ **W.P.(C) 11247/2026**

RAMPAL SINGH

.....Petitioner

Through: Mr. Sanjay Baniwal and Ms. Manisha,
Advts.

versus

**MUNICIPAL CORPORATION OF DELHI
AND ORS.**

.....Respondents

Through: Ms. Meherunnisa A. Jaitley, Mr.
Aryan Tyagi & Mr. Jaskeerat Singh,
Advts. for MCD. (M: 9717100486)
Mr. Santosh Kr. Pandey, SPC with Ms.
Disha Choudhary, GP (UOI) along
with SI Sachin, RK Puram for R-2 &
3. (M: 8826315478)

CORAM:

JUSTICE PRATHIBA M. SINGH

JUSTICE VIKAS MAHAJAN

Prathiba M. Singh, J. (Oral)

1. This hearing has been done through hybrid mode.
2. The present petition has been filed by the Petitioner under Article 226 of the Constitution of India, *inter alia*, seeking directions to the Respondents to allow the Petitioner to peacefully vend from the vending site at Gate of NDRF, R.K. Puram, Sector-12, (South Zone, Ward S-66) (*hereinafter*, 'vending site')
3. The case of the Petitioner is that he is a street vendor, who has been



vending from the vending site for several years.

4. He has been issued a *provisional* Certificate of Vending (*hereinafter*, 'CoV') bearing **URI No. 6676701** under the category of '**Others**', for South Zone, Ward S-66.

5. The photograph of the vend of the Petitioner is set out below:



6. The grievance of the Petitioner is that he is carrying out vending



activity pertaining to '***Food/Snack with Gas Cylinder and Fire***', and it is becoming difficult to carry out the vending activities in the category mentioned in the *provisional* COV i.e., '***Others***'. In this regard, the Petitioner had also made a representation dated 16th April, 2026 to the MCD.

7. Accordingly, the Petitioner prays that his category be changed to '***Food Snacks with Gas Cylinder/Fire***', and he be permitted to operate a stationary vend.

8. Ld. Counsel for the MCD has placed on record certain photographs, which show that the Petitioner is using a small gas cylinder. It is submitted that the same ought not to be permitted, considering the category of the Petitioner in the *provisional* CoV.

9. The photographs placed on record by the MCD are set out below:



2026:DHC:6625-DB





2026:DHC:6625-DB



10. The Court has considered the matter and perused the records. The changing of the category of the Petitioner is within the power of the TVC. Accordingly, the representation of the Petitioner shall be considered by the TVC-II, once it is constituted.



11. Further, the Petitioner shall also abide by the following directions:

- (i) The Petitioner shall abide by the terms and conditions of the *provisional* CoV which is in the category of '*Others*' which read as under:

Conditions of the Vending Certificate

1. Vendor shall not have any other permanent or long-term vending certificate.
2. Vending certificate is non-transferable.
3. It is mandatory for the vendor to follow the vending period and zone as determined by TVC or local body.
4. Vendor shall not give his vending certificate on rent in any way.
5. Vendor shall not have any infectious disease.
6. Vendor shall have to take care of hygiene on vending place /zone and nearby area and also take care of public health.
7. Vendor shall display copy of vending certificate on his place/vending site and will produce original documents to TVC/ concerned inspector whenever required.
8. Vendor/Squatter shall insure that no hindrance be caused to pedestrian and vehicular moment.
9. Vendor shall not vend/sell any harmful, dangerous and polluted items. It should also be ensured that the quality of the products sold and services provided to the public conform to the prescribed standards of public health, hygienic conditions and safety.
10. The street vendor shall not do any unauthorized/illegal activity.



11. Mobile vendors shall not stay or vend more than 30 minutes or time prescribed by the TVC at place in a vending/squatting zone. Vendor shall not stay or vend in a non-vending zone.
12. Vendors will not block footpaths and will not vend on roads. vendor should take care of space in front of vending stalls/counters on footpath for pedestrians.
13. Vending certificate can be cancelled or suspended on the basis of violations.
14. Vendor shall not build or construct any kind of permanent or temporary structure at vending site.
15. Seller shall adopt health and hygiene conditions as required by local laws and court orders.
16. Vendor have to follow all the conditions mentioned in Delhi Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2019.

- (ii) The Petitioner shall also ensure that he does not use a gas cylinder, until and unless the category is changed by the TVC-II.
- (iii) The Petitioner shall maintain cleanliness and hygiene around the vend.
- (iv) The Petitioner shall not raise any permanent and/or temporary construction.
- (v) It shall be ensured that the Petitioner shall not create any third party interest in this *provisional* CoV and there shall be a bar on sub-letting or any handing over possession to any third party.

12. At this stage, Id. Counsel for the MCD submits that the Petitioner is vending near a CNG petrol pump.

13. If the same is causing any traffic congestion, Assistant Commissioner, MCD of the concerned Zone shall identify another suitable space/area where the Petitioner can vend.

14. The above stated directions shall be subject to any plan which the Town Vending Committee-II may be coming up with in terms of Section 21 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending)



2026:DHC:6625-DB



Act, 2014 and no vested rights shall be claimed.

15. The petition is disposed of in the above terms. Pending applications, if any, are also disposed of.

PRATHIBA M. SINGH
JUDGE

VIKAS MAHAJAN
JUDGE

AUGUST 12, 2026/dk/sm